

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/3591/2004 - EX[DB]

Date 12/05/2009

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
M/S DABUR INDIA LIMITED
M/S DABUR INDIA LTD., SPC-162, MIA, ALWAR,
RAJASTHAN.
M/S DABUR INDIA LIMITED

C.C.E. JAIPUR

Appellant

Vs

Respondent

EX[DB] dated 30-4-09

I am directed to transmit herewith a certified copy of Final order No. 294/2009-
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR

THE COMMISSIONER OF CENTRAL EXCISE, JAIPUR, NCRB, STATUE CIRCLE, C-SCHEME, JAIPUR.

2. Adv. / Consult

MR.V.LAKSHMI KUMARAN

B-6/10, SAFDARJUNG ENCLAVE, NEW DELHI-110029

3 c.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

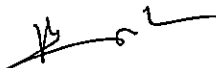
14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House.1-8, Sector - 10, Faridabad 121003 (Harvana)

16 Office Copy

17 Guard file

18 Hon'ble president


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R. K. Puram, New Delhi
COURT-I

Date of hearing/decision: 30.04.2009

Excise Appeal No. 3591 of 2004

[Arising out of Order-in-Appeal No. 186(SN) CE/JPR-I/2004 dated 28.4.2004 passed by the Commissioner of Central Excise (Appeals) Jaipur]

For approval and signature:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President
Hon'ble Mr. M. Veeraiyan, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	Yes
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	No

M/s Dabur India Limited

Appellant

Vs.

CCE, Jaipur

Respondent

Appearance:

Appeared for the Appellant – Mr. B.L. Narsimhan, Advocate

Appeared for the Respondent – Mr. A.K. Rastogi, DR

Coram: Hon'ble Mr. Justice R.M.S. Khandeparkar, President

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Final Oral Order No. 294/09-EX

Per Justice R.M.S. Khandeparkar:

On an oral motion made by the learned Advocate for the appellant that the appellant craves leave to withdraw the appeal, ^{the same} is allowed to be withdrawn and stands disposed of accordingly.

(Justice R.M.S. Khandeparkar)
President

.. N

(M. Veeraiyan)
Member (Technical)

/Pant/